

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:250
ANSWERED ON:29.08.2012
ADMISSION IN NURSERY CLASSES
Gavit Shri Manikrao Hodlya

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the present status regarding provision of 25% reservation in admission to schools to the disadvantaged group and weaker sections;
- (b) whether the Government is aware that several schools have reduced their seats at entry level admission from the current academic session against the reserved quota and for the economically weaker sections and if so, the details thereof;
- (c) whether the Government has received any complaints against private schools during the last two years in this regard;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government against these schools?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 250 TO BE ANSWERED ON 29TH AUGUST, 2012 ASKED BY SHRI MANIKRAO H. GAVIT REGARDING ADMISSION IN NURSERY CLASSES

(a): Section 12 (1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that specified category schools and unaided private schools shall admit in class I (or pre-primary class, as the case may be), to the extent of at least twenty-five per cent of the strength of that class, children belonging to weaker sections and disadvantaged groups in the neighbourhood and provide free and compulsory elementary education till completion. All State Governments have notified their RTE Rules and some State Governments have notified the criteria and procedure for implementing the provision.

(b): Schools are recognized by the States/UTs and norms for admissions under section 12(1)(c) of the RTE Act are also laid down by States/UTs, therefore records of such admissions are not maintained at the Central Government level.

(c) and (d): There have been isolated complaints with regard to admission into private schools under Section 12 (1) (c) of the RTE Act, 2009 which were immediately referred by the Central Government to the concerned State/ UT for enquiry and remedial action, as in the case of Delhi and Karnataka.

(e): Enforcement of State rules framed with respect to Section 12 (1) (c) of the RTE Act rests with the State Government.